

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**C.P. No. 247/2017**

**O.A No. 1128/2013**

**M.A. No. 4478/2017 & M.A. No. 1115/2018**

New Delhi, this the 19<sup>th</sup> day of July, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman**  
**Hon'ble Ms. Aradhana Johri, Member (A)**

1. Sh. P. R. Nair  
Son of Late Shri Parmeshwaran Pillai  
Ex-Tradesman D.E.O. (F),  
A-203, Kailash Tower, Saidulajab,  
New Delhi – 110 030.

2. Shri Raj Singh Sehrawat  
Son of late Shri Surat Singh  
Ex-Tradesman DEO (E),  
Flat No. 1181-A, Second Floor,  
Arjun Nagar, Kotla Mubarakpur,  
New Delhi – 110 003.

....Petitioners

(By Advocate : Mr. Pramod Kumar Sharma, Mr. Manish Kumar  
Sharma and Mr. Bharat Kishan)

Versus

1. Smt. Aruna Sundarajan,  
Secretary,  
Ministry of Electronics & Information Technology,  
Department of Electronics and Information Technology,  
Electronics Niketan,  
6, CGO Complex, Lodi Road,  
New Delhi – 110 003.

2. Smt. Neeta Verma  
Director General,  
National Informatics Centre,  
Ministry of Electronics and Information Technology,  
Department of Electronics and Information Technology,  
A-Block, CGO Complex,  
Lodi Road, New Delhi – 110 003.

...Respondents

(By Advocate : Mr. H. K. Gangwani)

## O R D E R (O R A L)

**Justice L. Narasimha Reddy, Chairman :**

The petitioners filed O.A No. 1128/2013 before this Tribunal claiming the revision of pay scales and pension in respect of one of the applicants. The O.A was disposed of on 31.05.2016 with the following directions :-

“i) The applicants shall be granted benefits under the Annexure A-8 OM dated 10.08.1992 notionally with effect from the date of the said order.

ii) The financial benefits to the applicants shall be restricted to just three years immediately prior to this order, i.e., from May, 2013 to April, 2016. The applicants shall not be entitled for any interest on such financial benefits.

iii) The respondents shall scrutinize the cases of the applicants for the grant of benefits under the Annexure A-8 OM as per the relevant rules and shall grant the benefits to only those applicants who are found eligible in terms of the rules.

iv) By virtue of this order, all the pensionary benefits of all those applicants who have already retired shall be accordingly revised.

v) The respondents shall implement this order within a period of three months from the date of receipt of a certified copy of the order.”

2. This Contempt Petition is filed alleging that the respondents did not comply with the directions issued by the Tribunal in the said O.A.

3. Compliance affidavit has been filed by the respondents.

4. It is submitted that the case of the petitioners are taken up and examined in detail in terms of the directions issued by the Tribunal and order dated 23.04.2018 was issued indicating the revision of pay scale.

5. Heard learned counsel for both the parties.

6. The direction issued in the O.A was in the context of pay scale. That has been complied with, in the order passed by the respondents. In view of this, the order passed by the O.A stands complied with. Therefore, the Contempt Petition is closed. If the monetary benefit on the basis of the revision of pay scale has not been extended, it shall be done within two weeks. It is also needless to mention that if the petitioners are not satisfied with the revision of their pay scale, it shall be open for them to pursue the remedy.

(Aradhana Johri)  
Member (A)

(Justice L. Narasimha Reddy)  
Chairman

/Mbt/